

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 493/97

Friday this the 25th day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. A Wilson, Pottavila Veedu,
Pacode PO. Kanyakumari District.
2. M. Krishna Prasad, Meleveedu,
Padinlam, Pacode PO,
Kanyakumari Dist.
3. P. Francis, Puliyaravila Veedu,
Pacode PO. Kanyakumari District. Applicants

(By Advocate Mr. B. Krishnamani)

vs.

1. The Divisional Railway Manager,
Personnel Branch,
Southern Railway,
Thiruvananthapuram.
2. The Divisional Personnel Officer,
Office of the Divisional Railway Manager,
Southern Railway, Thiruvananthapuram. .. Respondents

(By Advocate Ms. Mary Nirmala for Thomas Mathew Nellimootil)

The application having been heard on 25.4.1997 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants three in number who claim to have rendered casual service as Khalasis under the respondents during 1979-80 and retrenched thereafter with an assurance that they will be re-engaged in their turn are aggrieved by the fact that persons who are lower in seniority have been re-engaged ignoring their preferential claim. Therefore, the applicants made representations A4 to A6 before the second respondent.

contd....

Finding that there is no response to these representations the applicants have filed this application for a direction to the respondents to re-engage the applicants as Khalasis.

2. When the application came up for hearing, learned counsel appearing for respondents submitted that the second respondent would consider and pass appropriate orders on the representations made by the applicants within a short time. The counsel for the applicants states that in view of the above submission of the learned counsel for the respondents, the application may be disposed of with appropriate direction to the second respondent to dispose of the representations.

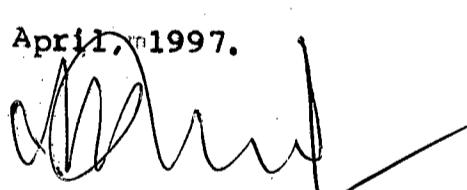
3. In the light of what is stated above, the application is disposed of finally directing the second respondent to consider the representations submitted by applicants (A4 to A6) in accordance with law and to give them a speaking order each within a period of six weeks from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 25th day of April, 1997.



P.V. Venkatakrishnan

P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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LIST OF ANNEXURES

Annexure A4: True copy of representation filed by
1st applicant before the 2nd respondent
dated 17-2-1997

Annexure A5: A true copy of representation filed by
2nd applicant before the 2nd respondent
dated 17-2-1997

Annexure A6: A true copy of representation filed by
3rd applicant before the 2nd respondent
dated 17-2-1997

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